

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-219

C.A No. 576 & 641 & 774/C-III/ND/19 & 597 /ND/2020

In

IB-761(ND)/2018

IN THE MATTER OF:

Ms. Sony Pictures Networks India Pvt. Ltd.

....APPLICANT

Vs.

M/s. Ortel Communication Ltd.

....RESPONDENT

SECTION

U/s 9 IBC Code 2016

Order delivered on 7.02.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SMT SAROJ RAJWARE,

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Rajat Parkahs, Mr. Ritin Rai Sr, Mr. Raghav Shankar, Mr. Viten Sampat, Mr. Zohar Bhardwaj, Mr. Shashi Parbhu, Ms. Nalini Singh, Mr. Saral Sharma, Ms. Richa, Mr. Nipun Gautam, Mr. Kanishk Khetan, Advocates

For the Respondent

: Mr. Aditya Vashishath (R-5 & 3), Mr. Shambo Nandy(R-1 & 2), Ms. Arushi Misra (R-1 & 2), Ms. Akansha Kaushik (R-1 & 2), Advocates

For the Intervener/RP

: Ms. Anju Jain, Mr. Hitesh Sachar, Ms. Srishthi Badhwar, Advocates

ORDER

CA.597/C-III/ND/2020

In

IB-761(ND)/2018

The Counsel for the Applicant is present. The Counsel for the Resolution Professional is present. Resolution Professional is directed to decide about the claim of the Operational Creditor within 2 weeks





without being influenced by this order. In case the claim is rejected, the Resolution Professional will file reply to the present Application on the next date of hearing. List on 27.02.2020.

CA.641/C-III/ND/2019
In
IB-761(ND)/2018

The Counsel for the Applicant is present. Counsels for the UCO Bank and Karnataka Bank are present. They are directed to file reply within one week by circulating copy to the other side. Thereafter, the Counsel for the Applicant will file reply to the rejoinder, if any. Matter is posted for hearing on 27.02.2020.

CA.576/C-III/ND/2019
In
IB-761(ND)/2018

Both the sides are present. Matter is posted for making final submissions. List on 27.02.2020.

CA.774/C-III/ND/2019
In
IB-761(ND)/2018

The Counsel for the Applicant is present. The Counsel for the Resolution Professional is present. It is submitted by the Counsels for the Resolution Professional that they are in the process of filing

Ans

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affidavit. The Counsel for the Resolution Professional is directed to file the same within one week. List on 27.02.2020.

- Sd -

(SAROJ RAJWARE)
MEMBER (TECHNICAL)

U.D.Mehta

- Sd -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)